

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./T.A./ 457 1989

Bhagwan Singh Applicant (s).

P H Parolkar Adv. for the
Petitioner (s).

Versus

Union of India Respondent (s).

B R Ghosh Adv. for the
Respondent (s)

SR. NO.	DATE.	ORDERS,
-		Non relining (Transfer) <u>Copy Served</u> matter is not placed on 25/11/89 on per oral instruction D.L.
512	15-12-89 FIA	<u>P</u> send copy for order irrevocable to sepo. no. 2. RPAID recd from Dy. Chf Eng. (Cost) 3

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(1)

O.A./457/89

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

6/11/1989

Heard Mr.P.H.Pathak, the learned advocate for the petitioner. The cause regarding non-relieving of the petitioner is not in terms included in the subjects which can be brought up before the Single Member Bench. Accordingly the case be placed before a Division Bench on 7/11/1989 for admission.

Phs
(P.H.Trivedi)
Vice Chairman

a.a.bhatt

CORAM : HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

HON'BLE MR. G. S. SHARMA .. JUDICIAL MEMBER.

7.11.1989

Heard Mr. P.H.Pathak and Mr. B.R.Kyada the learned counsel for the petitioner and respondent. Respondents are required to file a reply to the ~~envi-~~ ^{I appreciate the controversy} ~~ment~~ made in the petition to enable us to decide in the case, this be done within three weeks. Case be listed for admission.

Learned counsel for the petitioner Mr. P.H. Pathak urged for interim relief, after ^a careful consideration ~~no order as to costs.~~ of the case of the applicant we do not find it to be a fit case for any such relief at this stage.

M. M. Singh
(M. M. Singh)
Administrative Member

(G. S. Sharma)
Judicial Member

R

(4)

O. A. 457/89

CORAM : HON'BLE MR. J. N. MURTHY .. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

15.12.1989

Heard Mr.P.H.Pathak, the learned advocate for the applicants. The application suffers from plurality of reliefs which on the ^h face ^{h are} of it, not connected consequen-
 tially. ~~The applicant is directed to amend the petition~~
^h within 15 days. Mr.Pathak undertakes to amend the petition in two days. The matter is adjourned. Registry to post the case accordingly.

M. M. Singh

(M. M. Singh)
Administrative Member(J. N. Murthy)
Judicial Member.

R.

Shri Bhagvansinh,
Care Taker,
Officers' Guest House,
Railway Station,
Bhuj.

.. Applicant

(Advocate-Mr. P.H. Pathak)

Versus

1. Union of India,
Through,
General Manager, (WR),
Churchgate, Bombay.
2. Dy. Chief Engineer (C) (WR),
Near Railway Station,
Bhuj.

.. Respondents

(Advocate-Mr. B.R. Kyada)

CORAM : Hon'ble Mr. A.V. Haridasan .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

O.A. No. 457 of 1989

O R A L - O R D E R

02.02.1990

Per : Hon'ble Mr. A.V. Haridasan .. Judicial Member

Heard Mr. P.H. Pathak and Mr. B.R. Kyada, learned counsel for the petitioner and respondents respectively. Application is admitted. The grievance of the applicant is that though he has been selected for empanelment for regular appointment in Ajmer division and though the D.R.M., Ajmer had communicated to the respondent No. 2 ^{the} giving list of casual labours selected for empanelment including the applicant and requested him to relieve the applicant immediately so as to enable him to join at Ajmer, The respondent No. 2 is not relieving the applicant ~~and~~ so that it has become impossible for him to go and join at Ajmer as a regular railway employee. He apprehends that if his relief is further delayed, he is likely to be junior to the persons junior to him who had already been relieved and had ~~been~~ joined at Ajmer. Learned advocate for the respondents submitted

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that the instructions will be issued without delay to relieve the applicant. Hence we dispose of the application with a direction to the second respondent to relieve the applicant forthwith so as to enable him to join duty at Ajmer. It is made clear that the delay caused by the administration in relieving the applicant should not cause any prejudice in the matter of the applicant's seniority as a regular employee. Copy of the application be handed over to the learned counsel for the applicant.

M M Singh -

(M M Singh)
Administrative Member



(A V Haridasan)
Judicial Member

*Mogera

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M.A. Stamp No. 363/89

in

O.A./457/89

Present: Y.V. Shah proxy counsel for the applicant

Counsel for the respondent

S.K.Jain

26/6/1990

ORDER

M.A. Stamp No. 363/89 not pressed. Hence ~~2~~ Dismissed.

H M. Singh
(M.M.Singh)

Administrative Member

S.K.Jain 26/6/1990
Judicial Member

a.a.b.